Posting of security guards at ATMs

1286. SHRI BALWINDER SINGH BHUNDER: Will the Minister of FINANCE be pleased to state:

- (a) whether, in view of recent assault/crime in ATM Booths, it has been decided to depute security guards in each ATM Booth operated by banks;
 - (b) if so, the details thereof;
- (c) whether all the banks have deputed security guard at each of their ATMs in the country, if so, the bank-wise status; and
 - (d) if not, by when all ATMs will be posted with security guard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) No, Sir. However, Government has advised Banks to review the existing security arrangements at their ATMs in terms of instructions issued by Reserve Bank of India (RBI) on security measures in branches and ATMs.

RBI instructions, *inter-alia*, include covering all ATM sites by CCTVs and ensuring adequate training of security staff posted at ATMs. Banks have also been advised that ATMs located in relatively less populated /deserted areas should remain closed at night or shifted elsewhere or should have sufficient number of security guards.

Embezzlement in banks

†1287. DR. YOGENDRA P. TRIVEDI: Will the Minister of FINANCE be pleased to state:

- (a) whether crores of rupees is embezzled in public sector banks;
- (b) if so, whether Government has asked CBI to investigate the matter;
- (c) whether number of such cases have increased ten times during the last two years; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Sir.

(b) and (d) In the Financial year 2012-13 & 2013-14 (upto 30.10.2013), 365 & 213 cases off frauds (above Rs.1 crore) including embezzlement were reported to Reserve Bank of India (RBI) by Public Sector Banks (PSBs) respectively. As per the

[†]Original notice of the question was received in Hindi.

instructions issued by Central Vigilance Commission (CVC) *vide* its Circular dated June 12, 2012, following monetary limits would be followed to refer financial fraud investigations to the Banking Securities & Frauds Cell (BS&FC) Unit of the Central Bureau of Investigation (CBI) and the Local/State Police:

(i) Following cases are to be referred to CBI:

Cases of Rs.3 crore and upto Rs.15 crore:

- Where Staff involvement is *prima-facie* evident CBI Anti-corruption Branch (ACB); and
- Where Staff involvement is *prima-facie* not evident CBI Economic Offences Wing (EOW Branch)
- (ii) Following cases are to be referred to the Local / State Police:
- Cases below Rs.3 crore Local Police / State Police.

Waiver of short-term agriculture loan in Odisha

1288. SHRIMATI RENUBALA PRADHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is considering to waive the short-term agriculture loans of the farmers hit by the recent cyclone Phailin and floods in Odisha;
- (b) if so, the number of such beneficiaries and the amount to be written off; and
- (c) whether the general insurance companies and banks did not show interest to make survey on the damage of the cashew processing units in Odisha's Ganjam district which have been damaged in the cyclone?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) State Level Bankers' Committee (SLBC), Odisha has reported that a decision has been taken by the State Government for conversion of short term agriculture loan to medium term loan upto 3 years, restructuring of medium term loan to long term loan and providing fresh loans for the people of the areas affected by recent cyclone Phailin and floods in Odisha.

(c) SLBC, Odisha has also reported that the Lead District Manager of Ganjam District has been instructed to survey the damage to cashew processing in coordination with Insurance Companies, Horticulture Department and concerned Banks.